332

MR. SPEAKER: All the names should be deleted.

बी राजवास सिंह: तो ये जो तीन नियम मैंने दिखाये हैं इनको अधिकारियों ने बायलेट किया है। इन नियमों को लायू करके वहां के कर्मचारियों का जो बकाया है उसका भुगतान किया जाना चाहिये और इन नियमों के मुताबिक उनको सुविधायें प्रदान करनी चाहियें।

(iii) REPORTED IRREGULAR SUPPLY OF COAL TO BANKURA DISTRICT OF WEST BENGAL.

SHRI A. K. SAHA: Sir, under rule 377, I wish to raise the following matter:

A serious situation has arisen in the Bankura district, due to irregular supply of soft coke coal to Bankura Wholesale Consumers Cooperative Society Ltd, a Government agency, since December, 1978. A brief picture of coal delivery to the district of Bankura by Basanti Mata Colliery and Salanpur Area Colliery is given below:

Month	_	Quota	Delivery made upto date	Balance	Remarks
December *78		200 MT	62 MT	138 MT	Balance quantity not yet been supplied by the colliery.
January '79		700 MT for Bankura and 180 MT for Bish- nupur.	No lifting in this col- liery.	880 MT	Colliery denied to supply.
February 1979		540 MT	No lifting in this collicry	540 MT	The Salanpur Area Colliery directed B.W.C.C.S.L. to lift soft coke coal from Gourandi colliery. As the stock of Gourandi colliery is of inferior quality, the B.W.C.C.S.L. prayed for making arrangements for delivery from Banjumehari and other collieres, but the prayer has been refused.
Margh '79 .		. 504 MT	No lifting.	504 M	The colliery authority has been con- tacted on 16-3-79 but the soply has not yet been received.

In this connection, I should like to mention that railway wagons are not available to continue delivery as it is argued by the authority concerned But we have the bitter experience that whenever the private concern of this above named society goes to carry coals with hired trucks they are unnecessarily delayed for two or three days even sometimes four days, at the colliery area. The usual practice is: "more you pay bribe more you get the prompt delivery." This corruption is rempant throughout the coal field aea from top to bottom and is well known to all and consequently people suffer I would therefore request the concerned ministers through your good offices to (a) regulate the 10 coal to Bankura district as per prescribe quota, (b) institute a through enquiry diately and fix responsibility and (c) a statement giving factual details may please be made available on the Table of the House

भी भगत राम: (फलीर) प्रध्यक्ष महादय मेरा घापसे एक श्वमिशन है।

MR. SPEAKER: This is not the time.

भी भगत रागः में लगातार कई दिनों से ग्रापसे कह रहा ह .

MR. SPEAKER. That very statement has been made by somebody else. You cannot go on; I am not allowing.

भी भगत रामः तीन हफारेसे 377 केमातहत**

MR. SPEAKER: Don't record. I have got my notes here that the statement has been made already by some-body else If it is your pleasure to disturb the proceedings of the House, you may do it. I have not allowed it.

(1V) REPORTED RISE IN PRICES OF GOLD AND SILVER IN BOMBAY BULLION MARKET.

भी उप्रसेन (वेचरिया): ग्रध्यक्ष महोदय, मैं भापकी भाजा से नियम 277 के भन्तर्गत निम्नलिखित वक्तव्य सदन के सम्मुख प्रस्तुत करता हू

> "बम्बई सर्राफ कारोबार के इतिहास मे सोनं के भाव ने उच्चतम कीर्तिमान कल स्थापित किया जबकि सभी पिछले रेकार्ड तोडकर सोना 1000 रुपए प्रति 10 ग्राम हो स्या। यह कहा नही जा सकता कि यह भाव वृद्धि किस स्तर तक जायेगी । इसकी देखादेखी मेचादी का भी भाव बढ़ गया ग्रीर उसका भाव प्रति किलोग्राम 1701 रुपए हो गया । इसका ग्रमर मभी जीवनोपयोगी वस्तुम्रो पर पडा। है। स्थिति घरयन्त गम्भीर होती चली जा रही है भौर जिन्दगी दूभर हो रही है मैं बित्त मन्नी जी से तत्काल हस्तक्षेप करते हुये स्पष्टीकरण की माग करता हु।"

12.53 hrs.

DEMANDS FOR GRANTS, 1979-70 --Contd

MINISTRY OF ENERGY-Contd

MR SPEAKER. We will now take up further discussion and voting on the Demands for Grants under the control of the Ministry of Energy. Shri Janeshwar Mishra

SHRI SOMNATH CHATTERJEE (Jadavp 1:): Two hon Members we absent I have got a 377 notice on a very urgent matter.

MR SPEAKER: If you have given notice, I shall consider it. This will be bad practice

SHRI VAYALAR RAVI (Chirayinkil): I rise on a point of order. Yesterday the debate on the demands of

^{**}Not recorded.